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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhawan, New Delhi -110 011

Notification No. 11/2015-2020  
New Delhi, Dated 1st July, 2021


In exercise of powers conferred by Section 3 read with Section 5 of the FTD(D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, as amended from time to time, the Central Government hereby revises the provision in para 2.05 (d) as under:

<table>
<thead>
<tr>
<th>Para No.</th>
<th>Existing Provision</th>
<th>Revised Provision</th>
</tr>
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<tbody>
<tr>
<td>2.05 (d)</td>
<td>An IEC holder has to ensure that details in its IEC is updated electronically every year, during April-June period. In cases where there are no changes in IEC details same also needs to be confirmed online.</td>
<td>An IEC holder has to ensure that details in its IEC is updated electronically every year, during April-June period. <strong>However, for the current year only, this period is extended by another month i.e. till 31st July, 2021.</strong> In cases where there are no changes in IEC details same also needs to be confirmed online.</td>
</tr>
</tbody>
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2. Further, fee to be charged for modification of IEC done during the month of July, 2021 will remain ‘Nil’.

3. **Effect of this Notification:** Period of modification of IEC is extended for the year 2021-22 only till 31.07.2021, and no fee shall be charged on modifications carried out in IEC during the period upto 31st July, 2021.

![Signature]

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